

**IN THE CUSTOMS, EXCISE AND SERVICE TAX
APPELLATE TRIBUNAL, NEW DELHI
PRINCIPAL BENCH, COURT NO. I**

Service Tax Appeal No. 1845 /2011

[Arising out of Order-in-Appeal Nos. 410(DKV)/ST/JPR-I/2011
dated 29.09.2011. passed by the Commissioner of Central Excise
(Appeals), Jaipur]

M/s. Mojika Commodity Service.

Appellant

Vs.

**Commissioner of Central Excise
& ST, Jaipur**

Respondent

Appearance:

None for the Appellants-assessee

Shri Sanjay Jain, AR for the Respondent- Revenue

CORAM:

Hon'ble Mr. Justice (Dr.) Satish Chandra, President

Hon'ble Mr. V. Padmanabhan, Member (Technical)

Date of Hearing/ Decision: 14.09.2017

FINAL ORDER NO.56578 /2017

Per: Justice (Dr.) Satish Chandra:

On 18.4.2017, Shri Bipin Garg has withdrawn his Vakalatnama.

So, on 18.4.2017 Registry was directed to issue notice to the assessee –
appellant. But on 02.06.2017 none appeared. Notice has been received

with the postal remarks 'left'. Again notice was issued for hearing on 25.7.2017 but none appeared.

2. Today even after revised list, none is present nor is there any adjournment application is available on record. In view of this, it appears that appellant is not interested to pursue the case.

3. It may be mentioned that as per the maxim VIAILATIBUS ET NON DORMIENTIBUS JURA SUB VENIUNT, law helps those who are vigilant and not those who go to sleep.

4. In view of above, appeal is dismissed for default.

(Dictated and pronounced in the open Court)

(V. Padmanabhan)
Member (Technical)

(Justice (Dr.) Satish Chandra)
President

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